

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 61/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

Name of the Company	Jayanta Panja -Vs- Fort Gloster Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MISS. FARNAZ NASIM, Adv
(for L.P Agarwala & Co.)

Respondent

f. Nasim
13/2/18

2. Urmila Chakraborty
Vikramy Basia.

Petitioner
11

Urmila Chakraborty
13/2/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit. Leave is granted. Corporate debtor may file reply affidavit, if any, within 7 days by serving a copy on the operational creditor. Operational creditor is directed to file rejoinder, if any, within 7 days of the receipt of the reply affidavit, if any, by serving a copy on the corporate debtor.

List it on 21/03/2018 for admission.

SD

(Jinan K.R.)
Member (J)